

the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.

- (2) Review by the Government of Kerala on the working of the above Company.

[Placed in Library. See No. LT-5844/66].

GOA, DAMAN AND DIU (ABSORBED EMPLOYEES CONDITIONS OF SERVICE) RULES, 1965, AND AMENDMENTS TO SCHEDULE III OF INDIAN ADMINISTRATIVE SERVICE (PAY) RULES, 1954

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): I beg to lay on the Table:

- (1) A copy of the Goa, Daman and Diu (Absorbed Employees Conditions of Service) Rules, 1965 published in Notification No. G.S.R. 1896 in Gazette of India dated the 30th December, 1965 as corrected by G.S.R. 154 published in Gazette of India dated the 29th January, 1966, under sub-section (3) of section 3 of the Goa, Daman and Diu (Absorbed Employees) Act, 1965. [Placed in Library. See No. LT-5845/66].

- (2) A copy each of the following Notification making certain amendments to Schedule III of the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) G.S.R. 118 published in Gazette of India dated the 22nd January, 1966.

(ii) G.S.R. 194 published in Gazette of India dated the 5th February, 1966.

[Placed in Library. See No. LT-5848/66].

ANNUAL REPORT OF HINDUSTAN TELEPRINTERS, LTD. MADRAS, FOR 1964-65, AND AUDITED ACCOUNTS AND COMMENTS OF COMPTROLLER AND AUDITOR-GENERAL THEREON

The Minister of State in the Department of Parliamentary Affairs and Communications (Shri Jaganatha Rao): I beg to lay on the Table a copy of the Annual Report of the Hindustan Teleprinters Limited, Madras for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act 1956. [Placed in Library. See No. LT-5847/66].

NOTIFICATIONS UNDER EMPLOYEES' PROVIDENT FUNDS ACT, 1952 AND ANNUAL REPORT ON EMPLOYEES' PROVIDENT FUNDS SCHEME FOR 1964-65

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shah Nawas Khan): I beg to lay on the Table:

- (1) A copy each of the following Notifications under Sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952:—

(i) The Employees' Provident Funds (Twelfth Amendment) Scheme, 1965 published in Notification No. G.S.R. 1707 in Gazette of India dated the 27th November, 1965.

(ii) The Employees' Provident Funds (Thirteenth Amendment) Scheme, 1965 published in Notification No. G.S.R. 1836 in Gazette of India dated the 18th December, 1965.

(iii) The Employees' Provident Funds (Fourteenth Amendment) Scheme, 1965 published in Notification No. G.S.R. 1837 in Gazette of India dated the 18th December, 1965.